

CCPA-36/96

Panchamand Singh

B.K. Singh

..... Applicant

1/10 1996

Sri M.L. Paswan, Registrar I/c

It appears from the scrutiny report that the defects as pointed out in the scrutiny report have been removed. In the circumstances, let the case be registered and listed before the Hon'ble Bench on 9.5.1996 for admission.

(M.L. Paswan)
Registrar I/c

SKJ

2/9.5.1996

Counsel for the petitioner : Mr. B.K. Chauhan

Counsel for the respondents : None

On request, the case is adjourned to 10.5.1996.

N. Verma
(N.K. Verma)
Member (A)

3./ 10.5.96. None for the petitioner. List this case before the Division Bench as and when the same is constituted.

/CBS/

N. Verma
(N.K. Verma)
Member (A)

4/4.7.2003

The matter is called out. No one turns up on behalf of the applicant. Perused the previous orders passed by this Tribunal on 10.4.1996, 9.5.1996 and 10.5.1996. It reveals that the defects so pointed out by the office were not removed by the applicant. Since no one has cared to pursue this matter and also the defects have not yet been removed, this matter stands dismissed for default.

MIS.

(S. Jha) / M(A)

(B. N. Singh Neelam) / VC